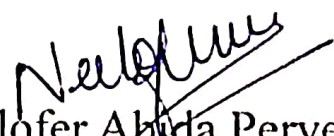


FIR No. 226/2017
PS Sarai Rohilla
State v. Vijiya
08.01.2021 at 4 pm
ORDER

This is an application for grant of compensation filed on behalf of victim-applicant in case FIR No. 226/2017.

The application is preferred in a matter decided on 12.07.2018. the record is required to ascertain if there was any order under section 357A made at the time of disposal of the matter. Put up on physical hearing date of the Court ie 13.01.2021. Let the record be requisitioned for the said date from the record room.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
08.01.2021

FIR No. 1360/2015
PS Burari
State v. Narender Chaudhary
U/s 365/302/201/120B/34 IPC

08.01.2021

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Aditya, counsel for accused Narender Chaudhary with sureties Arun Kumar and Rajiv Kumar Chaudhary (through video conferencing.)

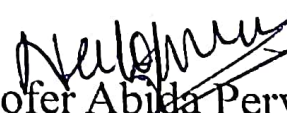
Hearing is conducted through video conferencing.

Bail bond verification report received in respect of surety

Arun Kumar.

However, documents of surety Rajiv Kumar Chaudhary could not be verified due to Farmers' protest. Let the same be verified now for 13.1.2021.

For report and consideration, put up on **13.01.2021**, physical hearing of the Court.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
08.01.2021

C. A. No. 15/2020

Dr. Kalindi Prashar v. Dr. Kaveri Prashar

08.01.2021

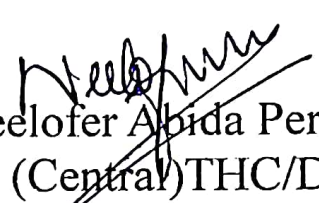
Present: Counsel for applicant (through video conferencing.)

Hearing is conducted through video conferencing.

This is an application for early hearing on behalf of the
appellant.

At the request of Ld. counsel for the applicant, put up on

12.01.2021.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
08.01.2021

FIR No. 243/2017 & 245/2017
PS: Burari
State Vs. Zulfikar

08.01.2021

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Satish Chandra, Counsel for accused-applicant (through video conferencing)

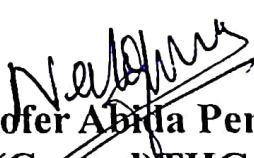
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Zulfikar in case FIR No. 243/2017 & 245/2017 on the ground of marriage of his sister.

Reply is filed.

As per report, the factum of solemnization of marriage of sister of accused-applicant on 14.01.2021 is verified. However, previous conviction report is not submitted.

Let the previous involvement report in respect of accused-applicant be filed today at 2 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
08.01.2021

At 2 pm

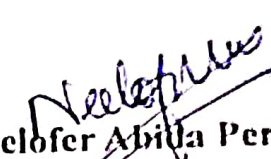
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Satish Chandra, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.



Previous involvement report in respect of accused-applicant received. Ld. Addl.PP submits that as per report accused-applicant does not have any previous involvement except in the present case FIR No. 243/2014 and 245/2017 consolidated for the purposes of trial. Ld. APP submits that the factum of marriage of the sister of the accused-applicant is verified as well as family status. That the accused-applicant is the elder brother, and the father of the accused-applicant is bed ridden.

For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
08.01.2021

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Zulfikar in case FIR No. 243/2017 & 245/2017 on the ground of marriage of his sister.

Ld. counsel for the accused-applicant has contended that the father of the applicant/accused suffering from abdomen urine, problem and now is younger brother of is suffering from piles and both are under treatment. That the medical condition of the father of the accused is not good and therefore they have decided to solemnized the marriage of sister of accused-applicant. That the marriage of sister of the accused-applicant is fixed for 14.01.2021. That the marriage of the sister of accused-applicant Mehru Nisha is fixed for 14.01.2021: That the applicant/accused is only male person, to manage fund and arrangement for marriage of his sister.

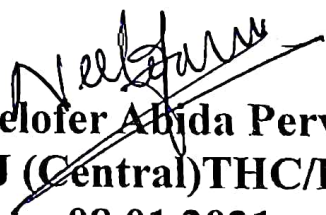
Ld. Addl. PP submits that Ld. Addl.PP submits that as per report accused-applicant does not have any previous involvement except in the present case FIR No. 243/2014 and 245/2017 consolidated for the purposes of trial. That



the factum of marriage of the sister of the accused-applicant is verified as well as family status. That the accused-applicant is the elder brother, and the father of the accused-applicant is bed ridden.

Heard.

As per report, the factum of solemnization of marriage of sister of accused-applicant on 14.01.2021 is verified and there is no previous involvement of the accused-applicant besides the present case FIRs which have been consolidated for the purposes of trial. In such totality of the facts and circumstances therefore five days interim bail is granted to the accused-applicant for the purposes of marriage of his sister upon his furnishing personal bond with one local surety in the sum of Rs. 50,000/- each and subject to the condition that he shall mention the mobile phone number to be used by him which number it shall be ensure dis kept on switched on mode with location activated and shared with the IO at all times. He shall not leave the NCR region without prior permission of the IO. He shall surrender on the expiry of the interim bail period.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
08.01.2021

FIR No. 29/2019
PS Kamla Market
State v. Javed
U/s 307/509/34 IPC & 25/27/54/59 Arms Act

08.01.2021

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

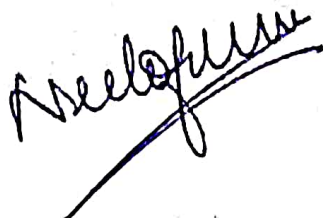
Sh.Sudhir Goswami, Counsel for accused-applicant (through video conferencing.)

Hearing is conducted through video conferencing.

This is an application for modification of order dated 17.10.2020 on behalf of accused-applicant Javed in case FIR No. 29/2019.

Ld. counsel for the accused-applicant submits that accused-applicant Javed was granted regular bail vide order dated 17.10.2020 subject to his furnishing two sureties, one being local surety. It is submitted that accused-applicant is resident of Hapur and has arranged sureties who are also residents of Hapur, UP and that Hapur does not fall in the territory of NCT, Delhi but would fall in the NCR region and the order dated 17.10.2020 may be modified to the effect that local surety of NCR region may be accepted.

Taking into consideration that the accused-applicant has been granted bail vide order dated 17.10.2020 and has not been able to arrange local surety being resident of NCT, Delhi and sureties that are sought to be furnished are residents of NCR region, order dated 17.10.2020 is modified to the extent that one surety from NCR region is ordered to accepted.



Application stands disposed of accordingly.


(Neelofer Ahsan Perveen)
ASJ (Central) T11C/Delhi
08.01.2021